

Mediation Case. No. -----

NEXT DATE OF HEARING IN
THE REFERRAL COURT -----

NAME OF THE REFERRAL COURT:- -----

CASE NUMBER OF THE REFERRAL COURT:- -----

NAME OF THE PARTIES:- -----

VS.

DATE OF INSTITUTION OF THE CASE:- -----

NATURE OF CASE:- -----

STAGE OF THE CASE AT THE TIME OF REFERRAL:- -----

No. OF HEARINGS AT THE TIME OF REFERRAL:- -----

MEDIATION REFERRAL ORDER-

This Court, having conferred with the parties and having determined that this matter could benefit from mediation, and pursuant to Section 89 of the CPC, Orders that the following persons shall attend mediation as provided by the Mediation centre (District Court Durg).

The above parties and advocates will report to the Mediation centre (District Court Durg) on ----- at ----- p.m. if it is not possible to mediate this case on the date fixed, the Mediation centre will arrange a future date for mediation convenient to the parties. If any party to the dispute referred to Mediation has any objection to the mediator assigned to it, the said party shall inform the Mediation centre of the same and thereafter the Co-ordinator, Mediation centre shall endeavour to appoint a Mediator who may be acceptable to all the parties.

If a settlement agreeable to the parties is reached, the terms shall be recorded by the mediator and signed by the parties/their counsel and returned to this Court for further appropriate orders.

If no settlement is reached, neither the parties, the advocate, nor the mediator may disclose this Court anything that was discussed at the mediation.

No fee shall be payable by the parties for mediation.

Signature of the referral Judge with date -----

Signature of plaintiff/Victim
Phone No. _____
Email Id. _____
Name of the advocate _____

Phone No. of the Advocate _____
Email Id of the advocate _____

Signature of defendant/Accused
Phone No. _____
Email Id. _____
Name of the advocate _____

Phone No. of the Advocate _____
Email Id. of the advocate _____